[श्री एस० एम० जोशी]

लात पर बातचीत करने के लिये तैयार हैं। पत्र में कहा गया है :

> 'It would encompass all outstanding issues'.

उन्होंने शर्त लगाई है कि अगर इस तरह की मशीनरी बनानी है, तो सब सवालों और मसलों को हल करने के लिये उसके सामने रखा जाये। इसका मतलब यह है कि काश्मीर और गंगा नदी के जल के प्रश्न भी उसके सामने आयें।

उसके बाद उन्होंने कहा है :

> "We have explained our viewpoint at some length to Mr. Kewal Singh and given him our ideas of the type of self-executing machinary...".

इसमें पिक्चल बात यह है कि पाकिस्तान के प्रैजिडेंट चाहते हैं कि कोई ऐसी मशीनरी बने, जिसके द्वारा सब सवालों का हल हो जाये। इसी तरह पहले फ़िरोज़खां नून के साथ यह समझौता हुआ था कि हम आरबिट्रेशन में जायेंगे और आरबिट्रेशन का एवार्ड मानना पड़ता है। मैं यह जानना चाहता हूँ कि क्या श्री केवल सिंह ने हुकूमत, मिनिस्टर साहब या प्राइम मिनिस्टर को सैल्फ-एक्सीक्यूटिंग मशीनरी के बारे में पाकिस्तान की कल्पना के विषय में बताया है ; अगर हां, तो क्या मंत्री महोदय समझते हैं कि उनकी जो कल्पना है, उनके जो आइडियाज हैं, हम उन पर कुछ वर्क करके उसको आगे बढ़ा सकते हैं।

श्री दिनेश सिंह : मैं इसी लिये अभी बहुत विस्तार में नहीं जाना चाहता था, क्योंकि, जैसा कि मैंने कहा है, हम अभी इस पत्र को अच्छी तरह से देख रहे हैं। चूंकि माननीय सदस्य ने एक बात यहां पर उठाई है, इसलिये मुझे इस का स्पष्टीकरण करना पड़ेगा कि ताशकंद घोषणा की नवीं क्लाज में जायंट मशीनरी की जो बात कही गई थी, प्रधान मंत्री ने उसके आधार पर इस जायंट मशीनरी का सुझाव रखा था। माननीय सदस्य ने जो सैल्फ-एक्सीक्यूटिंग मशीनरी की बात कही है, वह तो एक दूसरी बात है। वह कोई नया सुझाव नहीं है। बहुत दिनों से, शुरू से ही, पाकिस्तान की तरफ से आरबिट्रेशन का सुझाव दिया जाता रहा है, ताकि इसमें बाहर के लोग शामिल किये जायें। हमारा कहना हमेशा से यह रहा है कि हमारे और पाकिस्तान के बीच में जो कुछ ना-इत्तिफ़ाकी है, इसको आपस में ही तय करना चाहिये, इसमें बाहर के लोगों को नहीं लाना चाहिए।

———

13.20 hrs.

PAPERS LAID ON THE TABLE

Annual Report of ISI

THE DEPUTY MINISTER (SHRIMATI NANDINI SATAPATHY) : On behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy of the Annual Report of the Indian Statistical Institute, Calcutta, for the year 1967-68. [*Placed in Library. See.* No. LT-1431/69.]

Papers under Tariff Commission Act

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHHGAT) : I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :

(1) (ii) Report (1962) of the Tariff Commission on the prices of Cotton Yorn and Cloth.

(ii) Government Resolution (Hindi and English versions) No. 1 (15)-Tax (I)/66-Tex (A) dated the 15th May, 1969 on the above Report.

(2) A statement showing reasons why the documents mentioned at-(1) above could not be laid on the

Table within the period prescribed in sub-section (2) of section 16 of the said Act. [*Placed in Library. See.* No. LT- 432/69].

THE DEPUTY MINISTER IN THE MINISTERY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(1) The Cotton Textiles (Control) Amendment Order, 1969, published in Notification No. S.O. 2588 in Gazette of India dated the 5th July, 1969

(2) The Textiles (Production by Knitting, Embroidery, Lece making and Printing Machines) Control Amenment Order, 1969, published in Notification No. S O. 2539 in Gazettee of India daded the 5th July, 1969

(3) The Cotton Control (Amendment) Order, 1969, published in Notification No. S.O. 2590 in Gazette of India dated the 5ih July, 1969

(4) The Textiles (Production by Powerloom) Control Amendment Order, 1969. published in Notificatin No. S.O. 2591 in Gazette of India dated the 5th July, 1969

(5) The Cotton Textiles (Export Control) Amendment Order, 1969, published in Notification No. S.O. 2592 in Gazette of India dated the 5th July, 1969.

(6) The Cotton Textiles (Control of Movement) Amendment Order, 1969 publisned in Notification No. S.O 2593 in Gazette of India dated the 5th July, 1969. [*Placed in Library.See* No. LT—1433/69.]

———

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESULTIONS

Fifty-first Report

SHRI S.M. SOLANKI : (Nagaur) I beg to present the fifty-first Report of the Committee on Private Members' Bill and Resolutions.

PETTION RE PRICE, PRODUCTION AND DISTRIBUTION OF MOLASSES

SHRI M. N. REDDY : (Nizamabad) I beg to present a petition from Shri B. Saya Reday of Mosra, Taluk Bodhan, District Nizamabad (Andhra Pradesh), regarding control, on price, production and distribution of molasses.

13 hrs.

The Lok Sabha adjourned till twenty minutes past Fourteen of the Clock.

———

The Lok Sabha re-assembled after lunch at twenty two minutes past Fourteen of the Clock.

[SHRI M. B. BANA *in the Chair*]

BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS BILL—*Contd.*

Clause 2 (*Definitions*)

MR. CHAIRMAN : We take up clause by clause consideration.

First we shall take up clause 2. There are some amendments. They may be moved.

SHRI MADHU LIMAYE (Monghyr) : I beg to move :

Page 1,-

Omit lines 10 and 11. (4)

SHRI MAHARAJ SINGH BHARATI : (Meerut) : I beg to move :

Page 2, —

for lines 2 to 5, *substitute*—

"column 1 of the First Schedule". (5)

SHRI GEORGE FERNANDES (Bombay South) : I beg to move :

Page 1, line 10, —

for "does not include" *substitute* "includes" (13)

Page 1, line 11,—